

RATIFIED

Minutes of Meeting No.21/13 scheduled on 08.01.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 21/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 08.01.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl. No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476, U.B.	23063321	DHI
2.	Sh S.K. Jain, D.O.	428A U.B.	23063166	DIPP
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A N.B.	23063802 Extn 2459	DC(MSME)
4.	Sh. Parveen Sharma, Dy.DGFT	312 U.B.	23061563 Extn.146	DGFT
5.	Sh. K.C. Raju, FTDO	404 U.B.	23061562 Ext.265	DGFT

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:16/6/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:19.02.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

2	Case No.:31/23/80-ALC2/2009	Party Name: HINDUSTAN AERONAUTICS LTD.,	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:19.02.2013
	Decision : The Committee noted the letter dated 5.12.2012 received from the firm requesting to grant norms as applied for as final without any adjustment. The Committee, however, decided to inform the applicant that their case was earlier referred to the Ministry of Defence for comments and now the case has been referred to DHI for examination and DHI comments is awaited.			

3	Case No.:31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date:19.02.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information on following from firm: 1. Information in respect of Sl. No. 3, 6, 8&9 of Standard Deficiency Format. 2. Specific use of import items at Sl. No. 2 & 6 and justification/basis for their quantities.			

4	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:19.02.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to remind them for expediting their comments.				

5	Case No.:11/14/80-ALC2/2011	Party Name:HITTCO TOOLS LTD	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00265/AM12/	RLA File :07/24/040/00203/AM12/	Lic.No/Date:0710081769 25.08.2011	Defer Date:19.02.2013
Decision : The Committee noted that a copy of firm's reply was forwarded to DHI for examination and comments.				

6	Case No.:1/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00386/AM12/	RLA File :05/24/040/00235/AM12/	Lic.No/Date:0510304889 11.10.2011	Defer Date:19.02.2013
Decision : DIPP informed that the reply submitted by the firm is incomplete and hence, the Committee decided to seek information on the following from firm: 1. Brass rod blank size and weight thereof supported by size of component to be manufactured – component wise. 2. Cutting allowance and end cutting loss on brass rod.				

7	Case No.:49/6/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00114/AM13/	RLA File :07/24/040/00450/AM12/	Lic.No/Date:0710086045 06.02.2012	
Decision : Based on DIPP recommendation, the Committee decided to ratify norms of subject authorization as under: 1. Import items from Sl. No. 1 to 44 to be allowed as 1.02 Mtr./Mtr. content in the export products. 2. Import items from Sl. Nos. 45 to 48 to be allowed as 1.04 Cubic Mtr./Cubic Mtr. content in the export products as claimed by the applicant 3. Import items from Sl. Nos. 49 to 141 to be allowed on net to net basis with accountability clause. RLA may take necessary action accordingly.				

8	Case No.:60/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00024/AM13/	RLA File :09/24/040/00548/AM12/	Lic.No/Date:0910051171 08.02.2012	
Decision : The Committee decided to ratify norms of subject authorization as per DHI written comments No.3(68)/2012 TSWB/407 dated 11.12.2012 (copy enclosed). RLA may take necessary action accordingly.				

9	Case No.:9/27/80-ALC2/2011	Party Name:ECHAAR EQUIPMENTS PVT.LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00542/AM12/	RLA File :03/94/040/01018/AM12/	Lic.No/Date:0310682257 16.02.2012	Defer Date:19.02.2013
Decision : The Committee noted that copy of firm's reply dated 6.12.2012 has been forwarded to DHI for examination and comments.				

10	Case No.:10/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00075/AM13/	RLA File :31/82/040/00351/AM12/	Lic.No/Date:3110053033 20.02.2012	
Decision : The Committee decided to ratify norms of subject authorization as per DIT written comments No. 17(63)/2012-IPHW dated 10.12.2012 (copy enclosed). RLA may take necessary action accordingly.				

11	Case No.:45/2/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00009/AM13/	RLA File :03/94/040/01042/AM12/	Lic.No/Date:0310683065 22.02.2012	
Decision : Based on DHI written comments dated 8.1.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Advance Authorization No. 0310678772 dated 25.01.2012. RLA may take necessary action accordingly.				

12	Case No.:9/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00074/AM13/	RLA File :31/82/040/00354/AM12/	Lic.No/Date:3110053097 22.02.2012	
Decision : The Committee decided to ratify norms of subject authorization as per DIT written comments No. 17(64)/2012-IPHW dated 10.12.2012 (copy enclosed). RLA may take necessary action accordingly.				

13	Case No.:7/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00072/AM13/	RLA File :31/82/040/00366/AM12/	Lic.No/Date:3110053156 27.02.2012	
Decision : The Committee decided to ratify norms of subject authorization as per DIT written comments No. 17(67)/2012-IPHW dated 10.12.2012 (copy enclosed). RLA may take necessary action accordingly.				

14	Case No.:6/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00071/AM13/	RLA File :31/82/040/00381/AM12/	Lic.No/Date:3110053223 29.02.2012	

Decision : The Committee decided to ratify norms of subject authorization as per DIT written comments No. 17(66)/2012-IPHW dated 10.12.2012 (copy enclosed). RLA may take necessary action accordingly.

15	Case No.:8/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00073/AM13/	RLA File :31/82/040/00371/AM12/	Lic.No/Date:3110053224 29.02.2012	
Decision : The Committee decided to ratify norms of subject authorization as per DIT written comments No. 17(68)/2012-IPHW dated 10.12.2012 (copy enclosed). RLA may take necessary action accordingly.				

16	Case No.:75/2/80-ALC2/2012	Party Name:FOWLER WESTRUP (INDIA) PVT LTD .,	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00039/AM13/	RLA File :07/24/040/00493/AM12/	Lic.No/Date:0710086774 05.03.2012	
Decision : Based on DIPP recommendation, the Committee decided to ratify norms of subject authorization as under: 1. Net weights of export products at Sl. No. 1 to 6 to be specified as 5600 Kgs., 10200 Kgs., 6800 Kgs., 7200 Kgs., 7500 Kgs. & 6750 Kgs. respectively 2. Import items from Sl. Nos. 1 to 18, 20 to 31, 36 to 65, 67 to 82 & 86 to be allowed on net to net basis with accountability clause. 3. Import item at Sl. No. 19 to be allowed as 1.05Sq. Mtrs./ Sq.Mtr. content in the export products as claimed by the applicant 4. Import items from Sl. Nos. 32 to 35, 83 to 85 & 87 to 89 put together to be allowed upto 2 % of total FOB value of export products. 5. Import items at Sl. No. 66 & 90 to 101 to be allowed as 1.05/Kgs/Kg. content in the export products. RLA may take necessary action accordingly.				

17	Case No.:74/2/80-ALC2/2012	Party Name:EMMVEE SOLAR SYSTEMS PVT LTD.,	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00038/AM13/	RLA File :07/24/040/00505/AM12/	Lic.No/Date:0710086964 13.03.2012	Defer Date:19.02.2013
Decision : The Committee decided to forward copy of firm's reply dated 14.8.2012 again to MSME for examination and comments.				

18	Case No.:23/2/81-ALC2/2012	Party Name:KATSUSHIRO MATEX INDIA PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/81/050/00023/AM13/	RLA File :04/24/040/00340/AM12/	Lic.No/Date:0410134907 21.03.2012	Defer Date:19.02.2013
Decision : The Committee decided to defer the case.				

	Case No.:22/6/80-ALC2/2012	Party Name:MVS ENGINEERING LTD	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
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19	HQ File :01/80/050/00087/AM13/	RLA File :05/24/040/00466/AM12/	Lic.No/Date:0510321214 28.03.2012	Defer Date:19.02.2013
Decision : The Committee noted the reply furnished by the firm vide letter dated 30.11.2012 enclosing a copy of PAC. It was decided to forward a copy of firm's reply to DIPP for examination and comments.				

20	Case No.:54/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00119/AM13/	RLA File :09/24/040/00615/AM12/	Lic.No/Date:0910051930 28.03.2012	
Decision : The Committee decided to ratify norms of subject authorization as per DHI written comments No. 3(113)/2012-TSW(B) dated 7.1.2013 (copy enclosed). RLA may take necessary action accordingly.				

21	Case No.:69/6/80-ALC2/2012	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00134/AM13/	RLA File :05/23/040/00538/AM12/	Lic.No/Date:0510321283 28.03.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 8.8.2012 followed by reminder dated 20.9.2012 and final reminder dated 6.11.2012 and decided to await 15 days more to receive firm's reply.				

22	Case No.:39/6/80-ALC2/2012	Party Name:KRAMSKI STAMPING AND MOLDING INDIA PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00104/AM13/	RLA File :04/24/040/00318/AM12/	Lic.No/Date:0410135264 30.03.2012	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UO Note No. 30(206)2011-ME dated 29.11.2012 (copy enclosed). RLA may take necessary action accordingly.				

23	Case No.:42/6/80-ALC2/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00107/AM13/	RLA File :34/24/040/00274/AM12/	Lic.No/Date:3410033796 10.04.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 1.1.2013 and decided to remind them for expediting their reply.				

24	Case No.:46/6/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00111/AM13/	RLA File :61/24/040/00001/AM13/	Lic.No/Date:6110000809 11.04.2012	Defer Date:19.02.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

	Case No.:22/5/81-ALC2/2012	Party Name:KATSUSHIRO MATEX INDIA PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2012	Status: Deferred
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25			08.01.2013	
	HQ File :01/81/050/00089/AM13/	RLA File :04/24/040/00002/AM13/	Lic.No/Date:0410135521 12.04.2012	Defer Date:19.02.2013
Decision : The Committee decided to defer the case.				

	Case No.:5/6/80-ALC2/2012	Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
26	HQ File :01/80/050/00070/AM13/	RLA File :05/23/040/00529/AM12/	Lic.No/Date:0510322243 16.04.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm was asked to furnish certain information as required by MSME and decided to remind them for expediting their reply.				

	Case No.:14/6/80-ALC2/2012	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00079/AM13/	RLA File :05/24/040/00015/AM13/	Lic.No/Date:0510322347 17.04.2012	Defer Date:19.02.2013
27	Decision : DIPP informed that the reply submitted by the firm is incomplete and hence, the Committee decided to seek information on the following from firm: 1. Information in respect of Sl. No. 3of Standard Deficiency Format, export product wise. 2. Brass bar blank size and weight thereof supported by size of component to be manufactured – export product wise. 3. Cutting allowance and end cutting loss on brass bars.			

	Case No.:31/6/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
28	HQ File :01/80/050/00096/AM13/	RLA File :05/23/040/00006/AM13/	Lic.No/Date:0510322974 23.04.2012	Defer Date:19.02.2013
Decision : The Committee noted that the case is under examination of DIT and decided to await comments.				

	Case No.:68/6/80-ALC2/2012	Party Name:LION HOLDINGS PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
29	HQ File :01/80/050/00133/AM13/	RLA File :05/23/040/00015/AM13/	Lic.No/Date:0510323034 24.04.2012	Defer Date:19.02.2013
Decision : The Committee noted that a reply was received from firm and decided to forward copy of their reply to MSME for examination and comments.				

	Case No.:11/15/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
30	HQ File :01/80/050/00346/AM13/	RLA File :03/95/040/00075/AM13/	Lic.No/Date:0310693103 02.05.2012	Defer Date:19.02.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 and decided to remind them for expediting their reply.

31	Case No.:1/5/80-ALC2/2012	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00063/AM13/	RLA File :31/82/040/00424/AM12/	Lic.No/Date:3110054139 09.05.2012	Defer Date:19.02.2013
	Decision : The Committee noted that firm was asked to provide some details viz Deemed Exports, EPCG etc and their reply is awaited.			

32	Case No.:70/6/80-ALC2/2012	Party Name:THE INDURE PVT. LTD	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00135/AM13/	RLA File :05/24/040/00020/AM13/	Lic.No/Date:0510325671 23.05.2012	Defer Date:19.02.2013
	Decision : The firm was given a personal hearing and Shri Shan Singh, Director from the firm appeared before the Committee and explained their case. Thereafter, firm has submitted a reply and a copy of the reply was also forwarded to DHI for examination and comments.			

33	Case No.:24/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00204/AM13/	RLA File :09/24/040/00104/AM13/	Lic.No/Date:0910052753 24.05.2012	
	Decision : Based on DHI written comments dated 8.1.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Advance Authorization No. 0900047353 dated 28.6.2011 as per BHEL letter dated 30.11.2012. RLA may take necessary action accordingly.			

34	Case No.:25/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00205/AM13/	RLA File :09/24/040/00086/AM13/	Lic.No/Date:0910052763 24.05.2012	Date:19.02.2013
	Decision : The Committee decided to ratify norms of subject authorization as per DHI written comments No. 3(112)/2012-TSW(B)/414 dated 19.12.2012 (copy enclosed). RLA may take necessary action accordingly.			

35	Case No.:21/9/80-ALC2/2012	Party Name:BAXTER (INDIA) PVT.LTD.	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00201/AM13/	RLA File :05/23/040/00065/AM13/	Lic.No/Date:0510326473 01.06.2012	Defer Date:19.02.2013
	Decision : The Committee noted that copy of firm's application was forwarded to D/o. Pharmaceuticals and decided to remind them for expediting their comments.			

	Case No.:76/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS	Meet No/Date:21/80- ALC2/2012	Status: Deferred
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36		INDIA LTD.	08.01.2013	
	HQ File :01/80/050/00141/AM13/	RLA File :31/82/040/00078/AM13/	Lic.No/Date:3110054605 05.06.2012	Defer Date:19.02.2013
Decision : The Committee noted that the case is under examination of DIT and decided to await comments.				

	Case No.:22/9/80-ALC2/2012	Party Name:KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
37	HQ File :01/80/050/00202/AM13/	RLA File :07/21/040/00103/AM13/	Lic.No/Date:0710088739 05.06.2012	Defer Date:19.02.2013
Decision : The Committee decided to seek information from firm as per MSME UO Note No. 30(191)2011-ME dated 19.12.2012.				

	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
38	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:19.02.2013
Decision : The Committee noted that this case has been referred to EPCG Section for clarification and decided to remind EPCG Section for expediting their comments.				

	Case No.:10/12/80-ALC2/2012	Party Name:DURAG INDIA INSTRUMENTATION PVT.LTD,	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
39	HQ File :01/80/050/00250/AM13/	RLA File :07/21/040/00174/AM13/	Lic.No/Date:0710088799 13.06.2012	Defer Date:19.02.2013
Decision : The Committee noted the reply dated 20.12.2012 received from firm enclosing a copy of PAC. The Committee observed that the case is under examination of DIT/MSME and decided to await comments.				

	Case No.:6/12/80-ALC2/2012	Party Name:CLYDE PUMPS INDIA PVT.LTD.,	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
40	HQ File :01/80/050/00246/AM13/	RLA File :05/23/040/00073/AM13/	Lic.No/Date:0510327269 14.06.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 20.9.2012 followed by reminder dated 6.11.2012 and final reminder dated 26.12.2012 and decided to await 15 days more to receive firm's reply.				

	Case No.:13/9/80-ALC2/2012	Party Name:INDIA INTERNATIONAL HOUSE LTD	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
41	HQ File :01/80/050/00193/AM13/	RLA File :05/23/040/00104/AM13/	Lic.No/Date:0510328272 25.06.2012	Defer Date:19.02.2013
Decision : The Committee noted that copy of MSME deficiency letter has been forwarded to firm for furnishing certain information required for examination of their case.				

	Case No.:24/15/80-ALC2/2012	Party Name:PRIJAI COOLTECH PVT. LTD.	Meet No/Date:21/80- ALC2/2012	Status: Deferred
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			08.01.2013	
42	HQ File :01/80/050/00359/AM13/	RLA File :03/95/040/00186/AM13/	Lic.No/Date:0310699820 26.06.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 and decided to remind them for expediting their reply.				

	Case No.:1/9/80-ALC2/2012	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
43	HQ File :01/80/050/00181/AM13/	RLA File :31/83/040/00066/AM13/	Lic.No/Date:3110054924 06.07.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 6.11.2012 followed by reminder dated 31.12.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

	Case No.:46/18/80-ALC2/2012	Party Name:SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
44	HQ File :01/80/050/00414/AM13/	RLA File :08/24/040/00120/AM13/	Lic.No/Date:0810113162 06.07.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 and decided to remind them for expediting their reply.				

	Case No.:12/15/80-ALC2/2012	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
45	HQ File :01/80/050/00347/AM13/	RLA File :03/95/040/00235/AM13/	Lic.No/Date:0310701463 10.07.2012	Defer Date:19.02.2013
Decision : The Committee noted that the case is under examination of DIT and decided to await comments.				

	Case No.:6/15/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
46	HQ File :01/80/050/00341/AM13/	RLA File :03/95/040/00286/AM13/	Lic.No/Date:0310703316 27.07.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 and decided to remind them for expediting their reply.				

	Case No.:21/15/80-ALC2/2012	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
47	HQ File :01/80/050/00356/AM13/	RLA File :07/24/040/00222/AM13/	Lic.No/Date:0710090408 27.08.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 and decided to remind them for expediting their reply.				

48	Case No.:19/15/80-ALC2/2012	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00354/AM13/	RLA File :07/24/040/00231/AM13/	Lic.No/Date:0710090516 30.08.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm was asked to provide information as per MSME UO Note No. 30(238)/2011-ME dated 10.12.2012 and decided to remind them for expediting their reply.				

49	Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has informed that it is a Deemed Exports. The Committee noted that firm has again been asked to clarify whether the supply is to their EPCG licence or not and firm's reply is awaited.				

50	Case No.:31/18/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00399/AM13/	RLA File :11/24/040/00015/AM13/	Lic.No/Date:1110027242 31.08.2012	
Decision : Based on DHI written comments dated 8.1.2013, the Committee decided to ratify norms of subject authorization as under: Item No.1 – 1.27Kg/kg content. Item No.2 – 1.02Kg/kg content. RLA may take necessary action accordingly.				

51	Case No.:14/15/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00349/AM13/	RLA File :05/23/040/00191/AM13/	Lic.No/Date:0510333407 03.09.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply.				

52	Case No.:15/15/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00350/AM13/	RLA File :05/23/040/00193/AM13/	Lic.No/Date:0510333408 03.09.2012	
Decision : Based on DHI written comments dated 16.10.2012, the Committee decided to ratify norms of subject authorization as under: Item 1,2,3,4,14 – 1.02 Kg/kg content. Item 5 to 13 – To be allowed on Net to Net basis with accountability clause. RLA may take necessary action accordingly.				

	Case No.:4/18/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
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53	HQ File :01/80/050/00372/AM13/	RLA File :31/83/040/00105/AM13/	Lic.No/Date:3110055624 03.09.2012	Defer Date:19.02.2013
Decision : The Committee noted that the case is under examination of DIT and decided to await comments.				

54	Case No.:42/18/80-ALC2/2012	Party Name:MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00410/AM13/	RLA File :34/24/040/00148/AM13/	Lic.No/Date:3410035051 03.09.2012	Defer Date:19.02.2013
	Decision : The Committee decided to seek certain information from firm as per recommendation of MSME.			

55	Case No.:32/18/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00400/AM13/	RLA File :11/24/040/00044/AM12/	Lic.No/Date:1110027248 05.09.2012	
	Decision : Based on DHI written comments dated 8.1.2013, the Committee decided to ratify norms of subject authorization as under: Wastage % is repeat of Advance Authorization No. 01110026844. Item No.1 – 1.27Kg/kg content. Item No.2 – 1.02Kg/kg content. RLA may take necessary action accordingly.			

56	Case No.:17/15/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00352/AM13/	RLA File :05/23/040/00210/AM13/	Lic.No/Date:0510334009 07.09.2012	Defer Date:19.02.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 21.11.2012 followed by reminder dated 27.12.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

57	Case No.:9/18/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00377/AM13/	RLA File :31/83/040/00087/AM13/	Lic.No/Date:3110055736 10.09.2012	Defer Date:19.02.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 and decided to remind them for expediting their reply.			

58	Case No.:33/18/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00401/AM13/	RLA File :11/24/040/00005/AM13/	Lic.No/Date:1110027255 10.09.2012	
	Decision : Based on DHI written comments dated 8.1.2013, the Committee decided to ratify norms of subject authorization as under:			

Wastage % is repeat of Advance Authorization No. 01110026844. Item No.1 – 1.27Kg/kg content. Item No.2 – 1.02Kg/kg content. Remaining items – On net to net basis / Nil wastage with accountability clause. RLA may take necessary action accordingly.

59	Case No.:20/15/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00355/AM13/	RLA File :05/23/040/00212/AM13/	Lic.No/Date:0510334316 11.09.2012	
Decision : Based on DHI written comments dated 16.10.2012, the Committee decided to ratify norms of subject authorization as under: Item 1 – 1.02 kg/kg content. RLA may take necessary action accordingly.				

60	Case No.:35/18/80-ALC2/2012	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00403/AM13/	RLA File :03/94/040/00497/AM13/	Lic.No/Date:0310708767 12.09.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 26.12.2012 and decided to remind them for expediting their reply.				

61	Case No.:43/18/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00411/AM13/	RLA File :34/24/040/00150/AM13/	Lic.No/Date:3410035116 12.09.2012	
Decision : The Committee decided to ratify norms of subject authorization as per C&PC letter No. 46011/55/2010-PC-II dated 1.1.2013 (copy enclosed). RLA may take necessary action accordingly.				

62	Case No.:8/18/80-ALC2/2012	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00376/AM13/	RLA File :31/82/040/00158/AM13/	Lic.No/Date:3110055789 13.09.2012	Defer Date:19.02.2013
Decision : Based on DHI recommendation, the Committee decided to seek information from firm in respect of Sr.No. 3,4,5 & 11 of Standard Deficiency Format.				

63	Case No.:36/18/80-ALC2/2012	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00404/AM13/	RLA File :03/94/040/00415/AM13/	Lic.No/Date:0310708922 13.09.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 26.12.2012 and decided to remind them for expediting their reply.				

	Case No.:14/18/80-ALC2/2012			Status:
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		Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:21/80- ALC2/2012 08.01.2013	Deferred
64	HQ File :01/80/050/00382/AM13/	RLA File :05/23/040/00230/AM13/	Lic.No/Date:0510335030 18.09.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 21.11.2012 followed by reminder dated 27.12.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

	Case No.:17/18/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
65	HQ File :01/80/050/00385/AM13/	RLA File :05/23/040/00204/AM13/	Lic.No/Date:0510335146 19.09.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 26.12.2012 and decided to remind them for expediting their reply.				

	Case No.:20/18/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
66	HQ File :01/80/050/00388/AM13/	RLA File :05/23/040/00228/AM13/	Lic.No/Date:0510335145 19.09.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 26.12.2012 and decided to remind them for expediting their reply.				

	Case No.:21/18/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
67	HQ File :01/80/050/00389/AM13/	RLA File :05/23/040/00229/AM13/	Lic.No/Date:0510335147 19.09.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 26.12.2012 and decided to remind them for expediting their reply.				

	Case No.:3/18/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
68	HQ File :01/80/050/00371/AM13/	RLA File :04/24/040/00127/AM13/	Lic.No/Date:0410139880 20.09.2012	Defer Date:19.02.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

	Case No.:11/18/80-ALC2/2012	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:21/80- ALC2/2012 08.01.2013	Status: Deferred
69	HQ File :01/80/050/00379/AM13/	RLA File :09/24/040/00219/AM13/	Lic.No/Date:0910053887 24.09.2012	Defer Date:19.02.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 26.12.2012 and decided to remind them for expediting their reply.

70	Case No.:18/18/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00386/AM13/	RLA File :05/23/040/00243/AM13/	Lic.No/Date:0510335616 25.09.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 26.12.2012 and decided to remind them for expediting their reply.				

71	Case No.:34/18/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00402/AM13/	RLA File :56/24/040/00023/AM13/	Lic.No/Date:5610001111 26.09.2012	Defer Date:19.02.2013
Decision : Based on DIPP recommendation, the Committee decided to seek information on following from firm: 1. Information in respect of Sl. No. 3, 4& 5 of Standard Deficiency Format, export product wise. 2. Information in respect of Sl. No. 11 of Standard Deficiency Formatfor import item at Sl. No 3, export product wise. 3. Size/Specs. of import item at Sl. No. 4 and justification/basis for quantity of this item. Net length of rubber cable in each export product to also be indicated.				

72	Case No.:16/18/80-ALC2/2012	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00384/AM13/	RLA File :05/23/040/00234/AM13/	Lic.No/Date:0510336049 28.09.2012	Defer Date:19.02.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

73	Case No.:19/18/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00387/AM13/	RLA File :05/23/040/00251/AM13/	Lic.No/Date:0510336052 28.09.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 21.11.2012 followed by reminder dated 27.12.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

74	Case No.:2/15/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00337/AM13/	RLA File :05/24/040/00234/AM13/	Lic.No/Date:0510336368 03.10.2012	Defer Date:19.02.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

75	Case No.:3/15/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00338/AM13/	RLA File :05/24/040/00237/AM13/	Lic.No/Date:0510336444 04.10.2012	Defer Date:19.02.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

76	Case No.:13/18/80-ALC2/2012	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00381/AM13/	RLA File :02/24/040/00107/AM13/	Lic.No/Date:0210182828 04.10.2012	Defer Date:19.02.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 and decided to remind them for expediting their reply.			

77	Case No.:28/18/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00396/AM13/	RLA File :05/23/040/00259/AM13/	Lic.No/Date:0510336414 04.10.2012	Defer Date:19.02.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

78	Case No.:5/18/80-ALC2/2012	Party Name:LUDOWICI MINING PROCESS INDIA PVT LTD	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00373/AM13/	RLA File :04/24/040/00132/AM13/	Lic.No/Date:0410140287 05.10.2012	Defer Date:19.02.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

79	Case No.:15/18/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Approved
	HQ File :01/80/050/00383/AM13/	RLA File :53/24/040/00010/AM13/	Lic.No/Date:5310015804 05.10.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC letter No. 46011/5212009-PC-II dated 13.12.2012 (copy enclosed). RLA may take necessary action accordingly.			

80	Case No.:29/18/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00397/AM13/	RLA File :05/24/040/00249/AM13/	Lic.No/Date:0510336580 05.10.2012	Defer Date:19.02.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

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81	Case No.:30/18/80-ALC2/2012	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00398/AM13/	RLA File :25/21/040/00067/AM13/	Lic.No/Date:2510003797 05.10.2012	Defer Date:19.02.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 21.11.2012 followed by reminder dated 31.12.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

82	Case No.:26/15/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00361/AM13/	RLA File :56/24/040/00025/AM13/	Lic.No/Date:5610001164 08.10.2012	Defer Date:19.02.2013
	Decision : Based on DIPP recommendation, the Committee decided to seek information on following from firm: 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import item at Sl. No 5, export product wise. 3. Size/Specs. of import item at Sl. No. 6 and justification/basis for quantity of this item. Net length of rubber cable in each export product to also be indicated.			

83	Case No.:6/18/80-ALC2/2012	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00374/AM13/	RLA File :04/24/040/00142/AM13/	Lic.No/Date:0410140372 11.10.2012	Defer Date:19.02.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 21.11.2012 followed by reminder dated 31.12.2012 and final reminder dated 31.12.2012 and decided to await 15 days more to receive reply from firm.			

84	Case No.:40/18/80-ALC2/2012	Party Name:SHREE CHEM GLOBAL	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00408/AM13/	RLA File :03/95/040/00309/AM13/	Lic.No/Date:0310712488 11.10.2012	Defer Date:19.02.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 and decided to remind them for expediting their reply.			

85	Case No.:7/18/80-ALC2/2012	Party Name:INDEX AUTO COMPONENTS P LTD	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00375/AM13/	RLA File :04/24/040/00130/AM13/	Lic.No/Date:0410140496 12.10.2012	Defer Date:19.02.2013
	Decision : The Committee noted that firm was asked to provide information as per MSME UO Note No. 30(273)2011-ME dated 3.1.2013 and decided to remind them for expediting their reply.			

86	Case No.:26/18/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00394/AM13/	RLA File :05/24/040/00251/AM13/	Lic.No/Date:0510337125 12.10.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 26.12.2012 and decided to remind them for expediting their reply.				

87	Case No.:10/18/80-ALC2/2012	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00378/AM13/	RLA File :02/24/040/00115/AM13/	Lic.No/Date:0210183238 16.10.2012	Defer Date:19.02.2013
Decision : Based on DIPP recommendation, the Committee decided to seek information on following from firm: 1. Name(s) of Cooling Tower components alongwith quantities thereof proposed to be exported. 2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.				

88	Case No.:23/18/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00391/AM13/	RLA File :05/23/040/00270/AM13/	Lic.No/Date:0510337301 16.10.2012	Defer Date:19.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 26.12.2012 and decided to remind them for expediting their reply.				

89	Case No.:1/18/80-ALC2/2012	Party Name:EUROFLEX TRANSMISSIONS(INDIA) PVT.LTD.,	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Revert Back
	HQ File :01/80/050/00369/AM13/	RLA File :09/24/040/00373/AM13/	Lic.No/Date:0910054243 02.11.2012	Defer Date:19.02.2013
Decision : The Committee noted the letter No. ETL:DGFT:0910054243:2012-13 dated 3.1.2013 informing that they have applied and obtained the subject Authorization from RA as per provision of Para 4.7.1 of HBP Vol.1. The Committee, therefore, decided to refer back this case to RA and forward them copy of firm's letter dated 3.1.2013 for consideration at their end.				

90	Case No.:41/18/80-ALC2/2012	Party Name:SUPERMAX PERSONALCARE PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
	HQ File :01/80/050/00409/AM13/	RLA File :03/95/040/00576/AM13/	Lic.No/Date:0310714295 05.11.2012	Defer Date:19.02.2013
Decision : The Committee noted that copy of firm's application has been forwarded to DIPP for examination and comments.				

	Case No.:45/18/80-ALC2/2012	Party Name:MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred

91	HQ File :01/80/050/00413/AM13/	RLA File :34/24/040/00186/AM13/	Lic.No/Date:3410035441 05.11.2012	Defer Date:19.02.2013
Decision : The Committee decided to seek certain technical information from firm on the recommendation of MSME.				

	Case No.:44/18/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
92	HQ File :01/80/050/00412/AM13/	RLA File :34/24/040/00191/AM13/	Lic.No/Date:3410035458 07.11.2012	Defer Date:19.02.2013
Decision : The Committee noted that copy of application has not been received from RA and decided to request RA to forward 4 sets of application.				

	Case No.:47/18/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
93	HQ File :01/80/050/00415/AM13/	RLA File :56/24/040/00028/AM13/	Lic.No/Date:5610001234 09.11.2012	Defer Date:19.02.2013
Decision : The Committee noted that copy of firm's application has been forwarded to DIPP for examination and comments.				

	Case No.:48/18/80-ALC2/2012	Party Name:BROSE INDIA AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
94	HQ File :01/80/050/00416/AM13/	RLA File :31/83/040/00125/AM13/	Lic.No/Date:3110056248 12.11.2012	Defer Date:19.02.2013
Decision : The Committee noted that the case is under examination of MSME and decided to await comments.				

	Case No.:1/21/80-ALC2/2012	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:21/80-ALC2/2012 08.01.2013	Status: Deferred
95	HQ File :01/80/050/00447/AM13/	RLA File :05/23/040/00346/AM13/	Lic.No/Date:0510341301 20.12.2012	Defer Date:19.02.2013
Decision : The Committee noted that copy of firm's application has not been received from RA and decided to ask RA to forward copy of firm's application immediately.				

S.No.36

Case No. A - 20	M/s. Starion India Pvt. Ltd.,	.No.01/80/162/00342/AM13/DES.I	Lic.No. & Date 311039744 dt.27.08.2009
Meeting No.21/13		RA F.No.31/24/040/00084/AM10	
Date: 08.01.2013		Ratification of norms	

The Committee decided to ratify norms of subject Authorization as per DIT letter No. 17(100)/2012-IPHW dated 30.11.2012 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh inputs nor import to be permitted. RLA may take necessary action accordingly.

S.No.466

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES.I	Lic.No. & Date
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Meeting No.21/13	RA F.No.31/24/040/00296/AM09	3110036393 dt.09.09.2008
Date: 08.01.2013	Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 19.02.2013

S.No.467

Case No. A/R-167	Reference received from ECA-I of M/s. Malwa Strips Pvt. Ltd., Dewas(MP)	HQF.No.01/80/11/11/2011-12/ECAI/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.03/86/040/00090/AM06	03103345535 dt.15.06.2005
Date: 08.01.2013		Clarification of description of export product obligation and actual exports are same and description in the same.	

The case was discussed in detail and the Technical Authorities provided the information as follows:

- (i) First item of export is Copper Rods. Copper Bars exported can be considered as Copper Rods. However, Copper Wire cannot be considered as Copper Bar.
- (ii) Second export item is Copper Foils. Against this second export item, export affected indicated is Copper Bar. Copper Bar cannot be considered as a Copper Foil. However, against export item No.1, the description of the item exported indicated as Copper Bar / Foils. The quantity of Copper Foil can be taken into account for discharge of EO obligation against export item No.2 i.e. Copper Foil. Hence, from the total quantity exported, it will have to be seen how much was the Export Obligation for Copper Rod and against that, how much quantity of Copper Bar has been done. Similarly, in respect of second export item Copper Foils, again it will have to be seen how much quantity of Copper Foils was to be exported and how much quantity of Copper Foils has been exported.
- (iii) The import Item No.1 is Copper Cathode whereas import actually affected is Copper Strips. Copper Strips cannot be considered as Copper Cathode.
- (iv) The second import item is Copper Rod and import actually affected shown is Copper Bar/Copper Wire Rod. These can be considered as Copper Rod.

The Committee decided to send the above information to ECA-I.

S.No.468

Case No. A/R-25	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00677/AM11/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.11/24/040/00028/AM11	1110023053 dt.27.08.2010
Date: 08.01.2013		Request for revision /amendment of norms.	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 19.02.2013.

S.No.469

Case No. A/R-26	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00139/AM12/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.11/24/040/00004/AM12	1110024727 dt.11.05.2011

Date: 08.01.2013	Request for revision /amendment of norms.
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The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 19.02.2013.

S.No.470

Case No. A/R-29	M/s. SMC Pneumatics (India) Pvt. Ltd.,	HQF.No.01/80/050/00036/AM12/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.05/24/040/00035/AM12	0510289309 dt.02.05.2011
Date: 08.01.2013		Ratification of norms.	

The Committee noted that firm has not replied to deficiency letter dated 6.11.2012 followed by reminder dated 31.12.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. Case deferred to 19.02.2013.

S.No.471

Case No. A/R-74	M/s. MVS Engineering Ltd., New Delhi	HQF.No.01/80/050/00905/AM07/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.05/24/040/00678/AM07	0510194349 dt.14.11.2006
Date: 08.01.2013		Request for amendment in norms	

The Committee noted the reply dated 30.11.2012 enclosing a copy of PAC. It was also noted by the Committee that it is a case of physical exports. The Committee, however, observed that the case is under examination of DIPP and decided to forward copy of firm reply to DIPP for examination and comments. Case deferred to 19.02.2013.

S.No.472

Case No. A/R-77	M/s. Starion India Pvt. Ltd.,	HQF.No.01/80/050/00463/AM10/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.31/24/040/00129/AM10	3110040354 dt.22.10.2009
Date: 08.01.2013		Ratification of norms	

The Committee decided to ratify norms of subject Authorization as per DIT letter No. 17(101)/2012-IPHW dated 30.11.2012 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh inputs nor import to be permitted. RLA may take necessary action accordingly.

S.No.473

Case No. A/R-89	M/s. UNIT VTL Engineering Pvt. Ltd., Mumbai	HQF.No.01/80/050/00525/AM12/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.03/95/040/00952/AM12	0310682407 dt.17.02.2012
Date: 08.01.2013		Revision of norms	

In this case, firm has requested for revision of norms and sought higher wastage. Shri Guruprasad, Head (Marketing & Sales) from the firm appeared before the Committee and explained that while ratifying the norms of subject authorization, wastage allowed by NC is on lower side and requested to revise the wastage norms. The Committee after hearing the firm, explained to them that the wastage was calculated and informed after considering 2/3rd recovery being non-ferrous material. Hence, the Committee decided to maintain its earlier decision. RLA may take necessary action accordingly.

S.No.474

Case No. A/R-90	M/s. UNIT VTL Engineering Pvt. Ltd., Mumbai	HQF.No.01/80/050/00398/AM12/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.03/95/040/00726/AM12	0310669540 dt.08.12.2011
Date: 08.01.2013		Ratification of norms	

In this case, firm has requested for revision of norms and sought higher wastage. Shri Guruprasad, Head (Marketing & Sales) from the firm appeared before the Committee and explained that while ratifying the norms of subject authorization, wastage allowed by NC is on lower side and requested to revise the wastage norms. The Committee after hearing the firm, explained to them that the wastage was calculated and informed after considering 2/3rd recovery being non-ferrous material. Hence, the Committee decided to maintain its earlier decision. RLA may take necessary action accordingly.

S.No.475

Case No. A/R-100	M/s. Bharat Heavy Electricals Ltd.	HQF.No.01/80/050/00326/AM12/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.04/24/040/00171/AM12	0410128753 dt.30.09.2011
Date: 08.01.2013		Revision of norms	

Based on DHI written comments dated 8.1.2013, the Committee decided to revise norms of subject authorization as under:

Additional Inputs – to be allowed on Net to Net basis with accountability clause.
RLA may take necessary action accordingly.

S.No.476

Case No. A/R-101	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00014/AM13/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.03/95/040/00929/AM12	0310683744 dt.27.02.2012
Date: 08.01.2013		Amendment of norms	

Based on DIPP recommendation, the Committee decided to modify subject authorization as under:

1. Net empty weight of export product to be modified as 1329 MT.
2. Words “ OD: 46.45 MM & ID: 35.85 MM” to be suffixed with the description of import item at Sl. No. 12.
3. Quantity of import item at Sl. No. 12 to be modified and allowed as 5577 Meters(30572 Kgs.) inclusive of 2 % wastage.

RLA may take necessary action accordingly.

S.No.477

Case No. A/R-102	M/s. L&T MHI Rurbine Generators Pvt. Ltd., Mumbai	HQF.No.01/80/050/00652/AM13/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.03/95/040/00545/AM11	0310601333 dt.15.11.2010
Date: 08.01.2013		Amendment of norms	

Based on DHI written comments dated 8.1.2013, the Committee decided to amend norms of subject authorization as under:

Additional Spares – to be allowed only within import Policy limit.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh inputs nor import to be permitted. RLA may take necessary action accordingly.

Sl.No.478

Case No.C-01	M/s. Snecma Hal Aerospace Ltd.,	HQ F.No.01/80/162/00681/AM11/DES.I
Meeting No.21/13		
Date: 08.01.2013		Fixation of SION for Export Product “(Fluid System) – Air Crafts Part.

The Committee decided to ratify norms of subject authorization as per MSME UO Note No. 30(99)2011-ME dated 30.11.2012 (copy enclosed). RLA may take necessary action accordingly.

S.No.479

Case No.C-39	Reference received from PC-4(B) of M/s. Multi-Serve Rolls Limited, Kolkata	HQ F.No.01/94/180/00422/AM12/PC-4(B)/DES.I
Meeting No.21/13		
Date: 08.01.2013		Clarification as whether the export product “Adamite Quality Roll” is covered under DEPB Sl. No. 571 of product Group “Engineering” (Product Code : 61) – reg.

The Committee decided to defer the case. Case deferred to 19.2.2013.

S.No.480

Case No.C-08	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00269/AM13/DES-I
Meeting No.21/13		
Date: 08.01.2013		Fixation of input output norms for the export product “Solenoid” in respect of 100% EOU – reg.

The Committee noted that firm has not replied to certain information required by DIPP in connection with fixation of norms and decided to remind them for expediting their reply. Case deferred to 19.2.2013.

S.No.481

Case No.C-12	M/s. Metal Closures Pvt. Ltd., & M/s. Sherton Metropack Pvt Ltd	HQ F.No.01/80/162/00454/AM13/DES-I
Meeting No.21/13		
Date: 08.01.2013		Modification of SION at Sl. No. C-773 for the export product “Printed and Plain Lug Cap with Internal & External Coating Lined with PVC Compound”

The Committee noted the comments received from DIPP vide UO No. 7/80/2010-TSW/2 dated 02.01.2013 and decided to examine the case on file.

S.No.482

Case No.C-13	M/s. ITS India Pvt. Ltd., Taloja	HQ F.No.01/80/162/00287/AM12/DES-I
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Meeting No.21/13	
Date: 08.01.2013	Request for revision of wastage norms for 6 ½ Energie Jar (Parts of Oil Field Equipment / Drilling Machinery) and components thereof in respect of 100% EOU – reg.

Based on DHI written comments dated 8.1.2013, the Committee decided to fix adhoc norms for this product as under:

“In line with BOTIL Committee Report (copy enclosed). Inputs Solid round bars of Alloy Steel AISI4330V, AISI4145H/Carbon Steel/Aluminium Bronze-Actual length of EP+1/2” Extra. The OD of relevant round bar to be permitted as actual OD of EP + ½” extra”. Components – net to net with accountability clause. RLA may take necessary action accordingly.

S.No.483

Case No.C-19	M/s. ITS India Pvt. Ltd., Taloja	HQ F.No.01/80/162/00234/AM12/DES-I
Meeting No.21/13		
Date: 08.01.2013		Request for revision of wastage norms for 8” Energie Jar (Parts of Oil Field Equipment / Drilling Machinery) and components thereof in respect of 100% EOU – reg.

Based on DHI written comments dated 8.1.2013, the Committee decided to fix adhoc norms for this product as under:

“In line with BOTIL Committee Report (copy enclosed). Inputs Solid round bars of Alloy Steel AISI4330V, AISI4145H/Carbon Steel/Aluminium Bronze-Actual length of EP+1/2” Extra. The OD of relevant round bar to be permitted as actual OD of EP + ½” extra”. Components – net to net with accountability clause. RLA may take necessary action accordingly.

S.No.484

Case No.C-20	M/s. ITS India Pvt. Ltd., Taloja	HQ F.No.01/80/162/00007/AM12/DES-I
Meeting No.21/13		
Date: 08.01.2013		Request for revision of wastage norms for 4 ¾” Energie Jar (Parts of Oil Field Equipment / Drilling Machinery) and components thereof in respect of 100% EOU – reg.

Based on DHI written comments dated 8.1.2013, the Committee decided to fix adhoc norms for this product as under:

“In line with BOTIL Committee Report (copy enclosed). Inputs Solid round bars of Alloy Steel AISI4330V, AISI4145H/Carbon Steel/Aluminium Bronze-Actual length of EP+1/2” Extra. The OD of relevant round bar to be permitted as actual OD of EP + ½” extra”. Components – net to net with accountability clause. RLA may take necessary action accordingly.

S.No.485

Case No. A/R-103	M/s. Minda Silca Engineering Ltd., Noida	HQF.No.01/80/050/00348/AM11/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.05/24/040/00181/AM11	(1) 05102702714 dt. 17.08.2010;
			(2) 0510273715 dt. 27.09.2010;

Date: 08.01.2013	Fixation of norms	(3) 0510251004 dt. 15.10.2009 (4) 0510247528 dt. 11.08.2009
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MSME representative has informed that they have received application in respect of only one authorization. The Committee decided to forward complete applications in all 4 authorizations to MSME for examination and comments. Case deferred to 19.02.2013.

S.No.486

Case No. A/R-104	M/s. Mahati Electrics, Pune	HQF.No.01/85/050/00004/AM09/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.31/24/040/00340/AM08	3110032470 dt.24.01.2008
Date: 08.01.2013		Fixation of norms	

The Committee noted that copy of firm application and a copy of firm's letter dated 2.1.2013 requesting for ratification on repeat basis have been forwarded to DHI for examination and comments. Case deferred to 19.02.2013.

S.No.487

Case No. A/R-105	M/s. Maccaferri Environmental Solutions Pvt. Ltd., Pune	HQF.No.01/80/050/01027/AM09/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.31/24/040/00150/AM09	3110035295 dt.05.09.2008
Date: 08.01.2013		Fixation of norms	

Based on DIPP recommendation, the Committee decided to ratify norms of subject authorization as follows:

1. Quantity of export product to be corrected as 227163 Kgs,
2. Words " of relevant diameter" to be suffixed with the description of import item and its quantity be allowed as 231706 Kgs. inclusive of 2% wastage.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh inputs nor import to be permitted. RLA may take necessary action accordingly.

S.No.488

Case No. A/R-106	M/s. Tranter India Private Ltd., Pune	HQF.No.01/80/050/00169/AM12/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.31/83/040/00063/AM12	3110049045 dt.05.07.2011
Date: 08.01.2013		Fixation of norms	

The Committee noted that copy of firm's application has been forwarded to DIPP for examination and comments. Case deferred to 19.02.2013.

S.No.489

Case No. A/R-107	M/s. Shree Electricals Ltd., Pune	HQF.No.01/80/050/00975/AM08/DES.I	Lic. No. & date
Meeting No.21/13		RA.F.No.31/24/040/00204/AM08	3110031243 dt.22.10.2007
Date: 08.01.2013		Fixation of norms	

The Committee noted that copy of firm's application has been forwarded to DIPP for examination and comments. Case deferred to 19.02.2013.
